

No. DSJ/BLP/EC/13-37/2005-
OFFICE OF THE DISTRICT AND SESSIONS JUDGE,
BILASPUR, HIMACHAL PRADESH.

Dated Bilaspur, the 12th March, 2018.

Offer/Tender Notice.

The offers/tenders (item-wise) for running the canteen in the premises of New Judicial Courts Complex, Ghumarwin for a period w.e.f. 01.04.2018 to 31.03.2019 are hereby invited from the interested persons on the enclosed prescribed proforma, who are willing to run the Court canteen. The offers/tenders should reach in this office on or before **16.03.2018 at 4:00 P.M.** under sealed cover. The offers/tenders so received in sealed covers shall be opened by the undersigned in the presence of the Members of the Canteen Committee on 16.03.2018 at ~~4:30~~ P.M. sharp, therefore, the offerers are directed to remain present on the aforesaid date, time and place.

slf
District & Sessions Judge,
Bilaspur, H.P.

1134
Endst.No. DSJ/BLP/EC/13-37/2005-
Copy forwarded to:-

Dated Bilaspur, the 12th March, 2018.

1. The Civil Judge (Sr. Division)-cum-ACJM, Ghumarwin with the request to recover all the dues such as rent, if any, from the present canteen contractor by or before 31.03.2018 under intimation to this office. It is intimated that the present licensee has been permitted to run the canteen till 31.03.2018 on the same terms and conditions. He is further requested to get the tender notice affixed on the conspicuous places for the information of general public and copy of the notice be affixed on the notice board(s) of all the Courts stationed at Ghumarwin.
2. The System Assistant of this office with the direction to upload this notice on the website of the District Courts, Bilaspur, forthwith.
3. Guard file.

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District & Sessions Judge,
Bilaspur, H.P.

PROFORMA FOR OFFER UNDER RULE-4.

Sr. No. _____

1. Name :
2. Father's Name :
3. Permanent Address :
4. Address for correspondence. :
5. Financial Status :
6. Experience as licensee for running a Canteen with detailed particulars. :
7. List of hot and cold beverages and food stuffs with rates thereof proposed to be offered. : As per list attached.

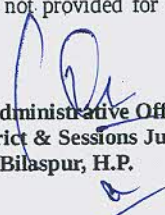
I have read the terms and conditions reproduced over-leaf and I agree to abide by the same.

Date:

Signature of Offerer.

Terms & conditions:-

1. **Duration of the License:-**
The license for running the canteen shall be granted ordinarily for a period of one year from 1st April to 31st March. Provided that the Committee may in its discretion, for the reason to be recorded, grant license for a shorter or a longer period.
2. **Appeal:-**
An appeal shall lie to the Hon'ble the Chief Justice from the decision of the Committee in respect of all matters connected with the grant of license and all other matters ancillary thereto within a period of 30 days from the date of order (the period taken for supplying a copy of order from the date of application till date of supply of copy being excluded) Provided that the Hon'ble the Chief Justice, in his discretion, may extend the period of limitation for filling an appeal in appropriate cases.
3. **Security:-**
The license shall be required to deposit a security in the sum of Rs. 1000/-before occupying the canteen premises pursuant to the grant of license. The amount of such security shall be refunded to the license after adjustment of dues towards license fee, electricity and water charges, if any, and subject to the provision contained in Rule 23.
4. **Timing:-**
The canteen shall be kept open on every day by the licensee from 9 AM to 6 PM except on Sundays and Gazetted holidays for which it shall be discretionary from the licensee to do so unless otherwise directed by the Committee,
5. **Workmen:-**
The license shall employ as many workman for running the canteen as may be prescribed by the Committee from time to time.
6. **Service Conditions:-**
12(a) The Service Conditions of the workman employed by the licensee shall be governed by the law for the time being in force governing such workman failing which as the terms and conditions with the Committee may prescribe from time to time.
(b) The Committee may require the licensee to dispense with the services of any workman in case the District ad Sessions Judge is satisfied, after holding such inquiry as may think proper, that such workman is unfit to retained as a workman for the canteen.
7. **Antecedents:-**
The antecedents of every workman employed by the licensee shall be got verified by the licensee through the Police and such verification report(s) alongwith the photograph(s) of each of them shall be submitted by the licensee to the District & Sessions Judge within ten days from the date of their employment.
8. **Medical Fitness Certificate:-**
The licensee shall produce a medical fitness certificate in respect of himself as well as the workman employed by him from the Medical Authority within 5 days from the date of grant of license and/ or the date of employment as the case may be.
9. **Night Stay:-**
No member of the canteen staff shall be allowed to stay for the night in the Court premises without the express approval of the Committee.
10. **Price List:-**
16(a) The committee shall, from time to time, prescribe the floor and ceiling price list for different varieties of hot and cold beverages and foodstuffs.
(b) The price list as prescribed by the Committee shall be displayed at conspicuous place by the licensee.
11. **Furniture etc:-**
The canteen premises shall be furnished by the licensee before starting the canteen and crockery and cutlery shall be provided by him for the customers as may be prescribed by the Committee from time to time.
12. **Quality of food stuff etc:-**
It shall be obligatory on the part of the licensee to prepare/serve hot and cold beverages and foodstuffs of good quality. The beverages may be checked from time to time by the member(s) of the Committee themselves or with the help of Food Inspector of the area.
13. **Cleanliness:-**
The licensee shall maintain absolute cleanliness on and around the canteen premises all the time and shall keep the utensils, crockery, cutlery, furniture etc. in hygienic and presentable conditions.
14. **License Fee:-**
The license fee for the canteen premises shall be recoverable from the license as per the assessment made from time to time by the H.P.P.W.D authorities.
15. **Water and Electricity Charges:-**
The licensee shall, in addition, pay the electricity and water charges as per consumption.
16. **Room Service:-**
The license shall provide room service to the officers in the complex on order.
17. **Permission of License:-**
23(a) The license may be terminated at any time before the expiry of period by the District and Sessions Judge in consultation with the Committee on service of 24 hours notice or by the licensee on giving one month's notice to the District and Sessions Judge .
(b) If the licensee terminates the license at any time before the expiry of full period of license, except in the mode as provided herein above, the amount of security shall be forfeited to the District and Sessions Judge concerned.
18. **Vacation of Premises:-**
On the termination of license by afflux of time or otherwise, the licensee shall vacate the canteen premises forthwith and not later than 24 hours without any let or hindrance.
19. **Residuary Power of the Hon'ble the Chief Justice:-**
Nothing in these rules shall be deemed to affect the powers of the Hon'ble the Chief Justice to make such orders from time to time as he may deem fit in regard to all matters forming part of the subject matter of these rules and/or all matters incidental or ancillary thereto not specifically provided for herein and/or in regard to matters not provided for or insufficient provided for herein.


Chief Administrative Officer,
% District & Sessions Judge,
Bilaspur, H.P.

RATES OF HOT AND COLD BEVERAGES & FOOD STUFFS:

Sr. No.	Name of Items		Rate of Items.
1.	Tea	Rs.	per cup.
2.	Coffee	Rs.	per cup.
3.	Cold Drinks.	Rs.	
4.	Samosa.	Rs.	per piece.
5.	Pakora.	Rs.	per Kg.
6.	Bread Pakora	Rs.	per piece.
7.	Kattar.	Rs.	per Kg.
8.	Bread slice.	Rs.	per slice.
9.	Milk.	Rs.	per Kg.
10.	Curd.	Rs.	per Kg.
11.	Besan Barfi.	Rs.	per Kg.
12.	Balu Sai.	Rs.	per piece.
13.	Barfi	Rs.	per Kg.
14.	Gulab Jamun	Rs.	per Kg.
15.	Alu Tikki with Channa	Rs.	per plate.
16.	Channa plate	Rs.	per Plate.
<u>Food/meal:-</u>			
17.	Prantha	Rs.	
18.	Dal/Rajmah, Curry Pakora, Rice/Chapati & Salad.	Rs.	per diet.

Signature of the Offerer.